HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL).NO: 3 OF 2023

Between:

Anand Kilari @ K.A.Paul, S/o. Barnabas Kilari, Occ Politician, Age 59 years, R/o. 6-3- 852/2/b, Aparjitha Colony, Ameerpet, Hyderabad, Telangana.

.....PETITIONER

AND

1. The State of Telangana, Municipal Administration and Urban Development, Rep. by its Principal Secretary, Secretariat, Hyderabad.
2. The Director of Town and Country Planning, Hyderabad, Telangana.
3. The District Collector, Kamareddy District.
4. The Kamareddy Municipality, Rep. by its Municipal Commissioner, Kamareddy, Kamareddy District.
5. The Municipal Council, Rep. by its Chairperson, Kamareddy, Kamareddy District.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in nature of Writ of Mandamus, declaring the action of 1st respondent in issuing G.O.M.S.No.199 Dated 01.11.2022 and Resolution No. 42/407 Dated 27.03.2021 as illegal, arbitrary without providing an opportunity to the farmers and without hearing the farmers is illegal, arbitrary violative of rights guaranteed under constitution of India and also in violation of principles of Natural Justice and set aside the same.

I.A.NO:1 OF 2023

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay the operation of G.O.M.S.No.199 Dated 01.11.2022 including Resolution No. 42/407 Dated 27.03.2021 pending disposal of the main writ petition.

Counsel for the Petitioner : SRI ANAND KILARI @ K.A.PAUL (PARTY-IN-PERSON)

Counsel for the Respondents : Ms. VANAJA REDDY, AGP FOR LEARNED ADVOCATE GENERAL

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.3 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

The petitioner – Sri Anand Kilari @ K.A. Paul, appeared as party-in-person.

2. Ms. Vanaja Reddy, learned Assistant Government Pleader attached to the office of the learned Advocate General, appearing for the respondents, placed reliance on a recent order of this Court passed in W.P.No.728 of 2023, dated 22.01.2025, and requested to dispose of this writ petition also in terms of the aforesaid order. The relevant portion of W.P.No.728 of 2023 reads thus:-

> "2. Learned counsel for the petitioners submits that this Court clearly recorded in the order dated 13.02.2023 in W.P.(PIL) No.3 of 2023 to the effect that learned counsel representing Kamareddy Municipality stated that the said Municipality has already adopted the resolution to withdraw the General Town Planning Scheme (Master Plan) for Kamareddy Municipality. The matter was under consideration with the Government. Learned counsel further submits that at present, the petitioners have no grievance, but, in case, the respondents intend to act on that Master Plan, the petitioners may be given liberty to file appropriate proceedings.
>
> 3. The other side has no objection.
>
> 4. Accordingly, the Writ Petition is **disposed of**, by reserving liberty to the petitioners to file appropriate proceedings,

in the event the Master Plan is revived or any coercive action is taken. In view of the aforesaid stand of the petitioners, this matter is delinked with the connected W.P(PIL)No.3 of 2023 and disposed of. No order as to costs."

3. The petitioner submits that the writ petition may be disposed of in terms of the aforesaid order by reserving liberty to the petitioner to initiate appropriate proceedings in case he feels aggrieved by the Master Plan.

4. Learned Assistant Government Pleader has no objection.

5. Accordingly, the writ petition is **disposed of** in terms of the order passed in W.P.No.728 of 2023, dated 22.01.2025, with the observation that if the petitioner is aggrieved by the new Master Plan, he may assail it in appropriate proceedings. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

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SECTION OFFICER

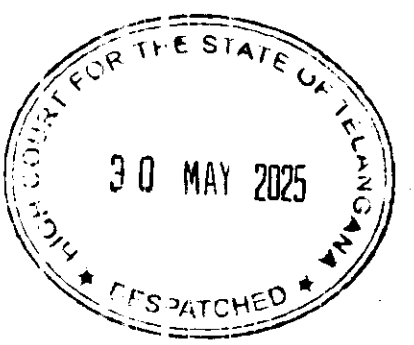
To

1. The Principal Secretary, Municipal Administration and Urban Development, Secretariat, State of Telangana at Hyderabad.
2. The Director of Town and Country Planning, Hyderabad, Telangana.
3. The District Collector, Kamareddy District.
4. The Municipal Commissioner, Kamareddy Municipality, Kamareddy, Kamareddy District.
5. The Chairperson, Municipal Council, Kamareddy, Kamareddy District.
6. Two CC's to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. (OUT)
7. One CC to SRI ANAND KILARI @ K.A.PAUL (PARTY-IN-PERSON) [OPUC]
8. Two CD Copies

SA
GJP

HIGH COURT

DATED:06/03/2025



ORDER

WP(PIL).No.3 of 2023

DISPOSING OF THE W.P(PIL)

WITHOUT COSTS.

(11) CHR
20/05/25